

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 146 of 2012**

**Dated : 24<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh Mini Steel Plant Association ... Appellant(s)**

**Versus**

**Chhattisgarh State Electricity  
Regulatory Commission & Ors. ....Respondent(s)**

**Counsel for the Appellant (s) : -**

**Counsel for the Respondent (s) : Mr. Anand K. Ganesan**  
**Ms. Swapna Seshadri for R-1**  
**Mr. K. Gopal Choudhary**  
**Mr. A. Bhatnagar (Rep) for R-2**

**ORDER**

Since Mr. Amit Kapur, the learned counsel who appeared earlier for the Appellant, has withdrawn his Vakalatnama, this Tribunal issued notice to the Appellant. Now it is verified that the same has been served on the Appellant. Despite service of notice on the Appellant, he has not chosen to appear before this Tribunal.

Therefore, we deem it appropriate to dismiss the Appeal for non-prosecution. Accordingly, the Appeal is dismissed for non-prosecution.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/vs